

Committee on Kerala Legislation, however, agreed to convey to the Governor the consensus of the opinion of the Committee that all cases should be withdrawn.

(d) 172 cases have so far been ordered to be withdrawn.

(e) 50 cases. These cases are still under consideration as they are of a graver type.

Hindi in Assistant Grade Examination

1490. **Shri Sezhiyan:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Hindi is, introduced as an alternative medium in the Assistants Grade Examination of the Union Public Service Commission to be held on the 21st February, 1967; and

(b) if so, the reasons for the introduction of Hindi alone as an alternative medium to the exclusion of other languages listed in the Eighth Schedule of the Constitution?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir. Hindi was introduced as an alternative medium for Assistants Grade Examination in 1964.

(b) Following the Presidential Order of 27th April, 1960, it was decided by Government in consultation with the Union Public Service Commission to introduce Hindi as an alternative medium of examination for answering certain papers at the Assistants Grade Examination to be held in 1964 and thereafter. This option has accordingly been available at the Assistants' Grade Examinations held in 1964 and thereafter. (The continued availability of this option at the examination to be held in February, 1967 is in accord with the assurance given in the House on 18-8-66 viz., that till such time as all the 14 languages are introduced, the present arrangements will continue.)

Delhi Parents and Teachers' Council

1491. **Shri Kolla Venkaiah:** Will the Minister of Education be pleased to state:

(a) whether the Delhi Parents and Teachers' Council has submitted any memorandum to Government this year;

(b) if so, the main demands of the Council; and

(c) the action taken in this connection?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) to (c). In this connection attention is invited to the answer given to Unstarred Question No. 3902 in the Lok Sabha on 31-8-1968.

Payment of Profit Sharing Bonus by Coal Industry

1492. **Shri Daji:** Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether he attended the bipartite discussion in Calcutta and Delhi between the Coal Employers and Workers' Representatives regarding the payment of Profit Sharing Bonus for 1965;

(b) if so, the demands put forward by the workers and the stand of the employers thereon; and

(c) the decisions taken by the bipartite committee?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan): (a) Yes.

(b) The demand of the workers is that all collieries whose financial year ended on 31-3-1966 should pay bonus for the year 1965 by the end of November, 1966. The employers have asked for extension of the time limit for the payment of bonus upto 31-3-1967 or till the end of three months from the date of sanction of further price

increase by Government whichever is earlier.

(c) The Employers' and Workers' representatives have been meeting and discussing the question of extending the time-limit for payment of bonus so as to arrive at a mutually agreed time schedule for making the payment. Discussions held so far have been inconclusive and the parties are due to meet again for further discussions. Results of these discussions are awaited.

विद्रोही मित्रों लोगों से पकड़े गये हथियार

1493. श्री श्रीकार लाल बेरवा :

श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मन्त्री यह बताने की रूपा करे कि :

(क) क्या यह सच है कि विद्रोही मित्रों लोगों के साथ हुई विभिन्न भूटमैडों में जो हथियार पकड़े गये हैं वे भारत में बने हुए पाये गये हैं ;

(ख) यदि हां, तो क्या सरकार ने इस बारे में कोई जांच की है कि ये हथियार उनके पास कैसे पहुंचे; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्या चरण शुक्ल) : (क) जी हां, कुछ मामलों में।

(ख) 28 फरवरी/पहली मार्च 1966 को मित्रों विद्रोहियों के पासामूराम्पुल्लम तथा सिविल पुलिस की चौकियों पर प्रारम्भिक हमलों के दौरान इनमें से अधिकांश हथियार उनके हाथ लग गये। इसके बाद कुछ हथियार उनके हाथ उस समय लग गये जब उन्होंने सुरक्षा दलों को घेर लिया।

(ग) प्रश्न ही नहीं उठता।

Hindi in U.P.S.C.

1494. **Shri Mohammed Koya:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have sent a communication to the U.P.S.C. making Hindi a compulsory subject; and

(b) whether this is in consistence with the assurances given by the Prime Minister and other leaders to the non-Hindi speaking areas?

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

Role of Panchayati Raj in Education

1495. **Shri Vishwa Nath Pandey:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 33 on the 26th July, 1966 regarding the role of Panchayati Raj in Education and state:

(a) whether Government have since considered the recommendations finally;

(b) if so, the reaction of Government thereto; and

(c) if not, when they are likely to be considered finally?

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): (a) and (b). The recommendations have been referred to the State Governments and their views are awaited.

(c) These will be considered at the meetings of the Central Advisory Board of Education in December, 1966. The Government of India will take a decision after ascertaining the views of the State Governments and the C.A.B.E.